

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P.(IB)- 3641/(MB)/2018

MA 4117/2019

CORAM:

SMT. SUCHITRA KANUPARTHI

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2020

NAME OF THE PARTIES: Amod Stampings Pvt Ltd
V/s
Trans-Fab Power India Pvt Ltd

Section 9 of Insolvency & Bankruptcy Code 2016.

ORDER

50. MA 4117/2019 In C.P. (IB) 3641/(MB)/2018

MA 4117/2019 is filed by the CoC for replacement of RP under Section 22 of the IBC, 2016, on the strength of the resolution passed by the CoC with 100% voting in the meeting held on 31.10.2019.

Heard the Counsel for the applicant and on going through the averments in the application, since this application is in consonance with Section 22 of the Code, Mr. Deepak Mohanlal Panpaliya, having Registration No.IBBI/IPA-001/IP-P00760/2017-2018/11319, is appointed as RP in place of Mr. Laxman Pawar.

Accordingly, this application is allowed.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)